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THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH):
(a) The production and requirement of crude' oil and petroleum products during 1971 and 1972 (estimated) are as under:—

Quantity in Million/tonnes

Year	Crude Oil		etroleum	Products
	Produc- tion	Require- ment		Requi- rement
1971 1972 (estimat] ed) §	7 ·2 7 ·3	19·6 19·7	18 · 2 17 · 9	19·5 21·8

- (b) To meet the rising demand of petroleum products, which is estimated to be around 41.6 million tonnes in 1978, refinery capacity is tentatively planned to be progressively increased to process 43 million tonnes of crude in 1978.
- O.N.G.C have drawn up a five-year plan of operations (1973-74 to 1977-78) with a view to establish additional recoverable reserves of 64 million tonnes of crude oil and development of annual production capacity of about 8 million tonnes of crude oil by 1977-78.

Oil India Limited, in a bid to find more oil, in the areas already allotted to it, is operating on the basis of a longterm plan (1970-74) which includes exploration for oil in Arunachal Pradesh.

NARMADA WATERS DISPUTE

1191. SHRI M K. MOHTA · SHRI K. P. SINGH DEO :

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether the dispute between the States of Madhya Pradesh and Gujarat over the sharing of Narmada Waters has been referred to the Prime Minister for arbitration recently;
- (b) if so, the nature of the dispute and whether any other State is also a party to the dispute; and
 - (c) the steps taken to settle the issue?

THE DEPUTY MINISTER IN THE | MINISTRY OF IRRIGATION AND | POWER (SHRI BAIJ NATH KUREEL): (a) to (c) The dispute relating to the | Narmada water amongst the States of

Gujarat, Madhya Pradesh, Maharashtra and Rajasthan had been referred to the Naimada Water Disputes Tribunal October, 1969, for adjudication. While the adjudication proceedings were in progress, the Chief Ministers of the four States met in July, 1972 and felt that development of Narmada should no longer be delayed in the best regional and national interests and agreed to the settlement of the disputes connected with this over by mutual agreement and with the assistance of the Prime Minister of India. The Chief Ministers have agreed Rajasthan and Maharashtra would 0.5 and 0.25 million acre feet respectively of Narmada water for use in their territories and would abide by the decision of the Prime Minister in regard to the allocation of the balance water between Madhya Pradesh and Gujarat and in regard to the height of the Navagam Dam proposed by the Government of Gujarat.

It is expected that the decisions on these two matters would be available in the course of the next two months. Thereafter, the Chief Ministers will meet and finalise the arrangements for the power generation and its distribution.

SELECTION OF JUDICIAL OFFICERS FOR DELHI JUDICIAL SERVICE

- 1192. SHRI O. P. TYAGI: Will the Minister of LAW AND JUSTICE be pleased to refer to the reply to Starred Question No. 538 given in the Rajya Sabha on the 28th August, 1972 and state;
- (a) whether it is a fact that the exemption from consultation with the U.P.S.C. was only meant for the initial recruitment to the Delhi Judicial Service and was not applicable to subsequent regular selections on the basis of competitive examinations;
- (b) if so, the reasons why the examination for subsequent recruitment is not being conducted through the U.P S.C.; and
- (c) whether any other High Court in any State conducts similar examinations for selection of Judicial Officers?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE):
(a) The exemption is applicable also to subsequent selections on the basis of competitive examinations.

(b) Does not arise.

(c) Information is being collected and will be laid on the Table of the House.

WAGON SHORTAGE AND ITS ADVERSE EFFECT ON CEMENT INDUSTRY

1193 SHRI M K MOHTA Will the Minister of RAII WAYS be pleased to state .

- (a) whether it is a fact that the cement industry in the country is en-councred with heavy accumulation of stocks while the consumer has to pay exhorbitant price for cement because of the short supply of wagons; and
- (b) if so, the extent to which Railways have been supplying wagons to the cement industry during the last one year as against the demand and what steps have been taken to improve the wagon supply to clear the accumulated stocks and remove the temporary shortage of cement caused by the short supply of wagons?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) The stock of cement held in cement factorie3 has been steadily coming down in the last few months, the stock having dropped from 3 3 lakh tonnes at the end of January 1972 to 2 2 lakh tonnes by end of October 1972.

(b) During the period from November 1971 to October 1972, supply of wagons had been 69.5% of the wagons demanded on the Broad Gauge, 82.8% on the Metre Gauge and 99.1% on the Narrow Gauge However, during the recent months position has improved substantially; the percentage of demands complied with rose to 743% in September and 809% October on the Broad Gauge The corresponding figures for the Metre Gauge were 85 6% and 88 9% and on the Narrow Gauge 86 3% and 114 4% Repair of covered wagons has been undertaken on | PRIVATE SECTOR PROJECT FOR MANUFACa massive scale on all z nal railways to improve wagon availability for movement of cement. Special arrangements are made for movement of cement to areas where scarcity is felt, whenever required by the State Governments or Ministry of Industrial Development. Movement is being organised in consultation with cement factories, more and more in block rakes to improve wagon turn-round.

APPOINTMENT OF JUDGES IN SUPREME COURT AND HIGH COURTS

- 1194. SHRI KALYAN ROY, Will the of Minister LAW AND IUSTICE be pleased to state .
- (a) the number of Judges that have been appointed in the Supreme Court and each High Court in the country during the last six months;
 - (b) if so, then names; and
- (c) how many vacancies are still there in Supreme Court and various High Courts State-wise?

THE MINISTER OF LAW AND JUS-TICE (SHRI H. R. GOKHALE): (a) and (b) A statement giving the information is attached [See Appendix LXXXII, Annexure No. 481.

(c) A statement is attached. [See Appendix LXXXII, Annexure No. 49].

LOWERING OF VOTING AGE

- 1195 SHRI YOGENDRA SHARMA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government have since taken a final decision in the matter of reducing the voting age to 18 years; and
- (b) if the reply to part (a) above be in the negative, when a final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): (a) No; Sir.

(b) The proposal calls for a careful and thorough examination of the various issues connected therewith and as such it will take some time more for a final decision to be taken in the matter

TURE OF PHARMACEUTICAL AND PESTICIDES IN MADRAS

1196, SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government of Tamil Nadu have approached the Centre for expediting the issue of licence to a Rs. 6 crore private sector project in Madras city